

**Title:** Requests the Government to allow Shri Madan Lal Khurana to make a statement on his resignation from the Cabinet.

Shri Kharbela Swain">SHRI INDRAJIT GUPTA (MIDNAPORE): I was only seeking your guidance or rather seeking to get information from the Chair. We were told that the former Minister of Parliamentary Affairs, Shri Madan Lal Khurana, who has resigned had informed the Chair that he wanted to make a statement in the House about the grounds of his resignation. I believe, if any Member expresses that desire, he should be permitted to do so. I would like to know what has happened to that matter. It has not been listed in the Business. ... (Interruptions)

>SHRI SHARAD PAWAR (BARAMATI): The former Minister of Parliamentary Affairs, Shri Madan Lal Khurana, had resigned on the grounds of principles and not for any personal benefit. He had a principled opposition to a stand taken by the Government. We would like to know whether he had given any notice to the hon. Speaker to make a statement in this House. It is because if he wants to make any statement, he should seek the permission from the hon. Speaker and he has to submit a statement. We would like to know whether that statement was submitted to the hon. Speaker and if so, then, I do not know, how it can be quietly returned to him. When it is in the possession of the House, then the House has the right to know as to what has happened to that statement.

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श्री मुलायम सिंह यादव (सम्भल): उपाध्यक्ष जी, हमको खबर मिली है कि खुराना साहब स्टेटमेंट देना चाहते हैं, लेकिन होम-मिनिस्टर से लेकर पूरे के पूरे मंत्रिमंडल ने, भाजपा लीडरशिप ने उनको धमकी दी है, उनकी जुबान बंद की जा रही है, लोकतंत्र की हत्या की जा रही है। आप खुराना जी को बुलाएं और सारी स्थिति को समझकर इस पर ध्यान दें।

... (व्यवधान)

श्री रघुवंश प्रसाद सिंह (वैशाली): उपाध्यक्ष जी, नियम में प्रावधान है, उनका बयान दिलवाया जाए।

... (व्यवधान)

श्री मुलायम सिंह यादव : आप उन्हें अपने चैम्बर में बुलाएं।

... (व्यवधान)

उपाध्यक्ष महोदय, मुख्य बात यह है कि सदन को जानकारी होनी चाहिए कि वह क्या कहना चाहते थे और अब उनकी तरफ से बयान क्यों नहीं दिया जा रहा है? एजेंडा में दिया था

... (व्यवधान)

आप उन्हें अपने चैम्बर में बुलाइए। उन्होंने बयान देने के लिए आपको नोटिस दिया था।

... (व्यवधान)

SHRI INDRAJIT GUPTA : This is not a secret matter. I do not agree with Shri Mulayam Singh Yadav, that he should be called to your Chamber.

SHRI SOMNATH CHATTERJEE (BOLPUR): He should make the statement. ... (Interruptions)

SHRI INDRAJIT GUPTA : He was the Cabinet Minister. He should be permitted to make the statement if he wants to. ...(Interruptions)

MR. DEPUTY-SPEAKER: Shri Somnath Chatterjee, you have already raised the matter. ... (Interruptions)

श्री अजीत जोगी (रायगढ़): आप उनके डर को निकाल दें, हम उनके साथ हैं। ... (व्यवधान)

MR. DEPUTY-SPEAKER: I believe, Shri Madan Lal Khurana, is present in the House now. He is a senior Member and was the Minister of Parliamentary Affairs and Tourism. He was a member of the Cabinet also. Nobody prevents him from making a statement if he wants to make a statement.

... (Interruptions)

श्री मोहन सिंह (देवरिया): वह शुक़वार की कार्यसूची में संलग्न हो गया था। ... (व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Sir, is it a fact that Shri Madan Lal Khurana has sent a copy of the statement which he wanted to make in the House? ... (Interruptions) It was listed in Friday's List of Business. ... (Interruptions)

MR. DEPUTY-SPEAKER: Hon. Member has not given any statement.

... (Interruptions)

MR. DEPUTY-SPEAKER: I cannot insist him to make a statement.

... (Interruptions)

उपाध्यक्ष महोदय : एक मिनट शान्त रहिए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: Hon. Member had given a notice, but not a statement as to what he wants to say in the House.

... (Interruptions)

SHRI BASU DEB ACHARIA : It was listed for Friday. ... (Interruptions)

MR. DEPUTY-SPEAKER: It might have been withdrawn with the consent of the House.

... (Interruptions)

SHRI RAJESH PILOT (DAUSA): No, no. ... (Interruptions)

MR. DEPUTY-SPEAKER: Shri Madan Lal Khurana is in the House and he is hearing everything. If he wants to make a statement, he can give a notice.

... (Interruptions)

MR. DEPUTY-SPEAKER: I cannot insist or compel any hon. Member to make a statement.

... (Interruptions)

MR. DEPUTY-SPEAKER: Can I insist Shri Lalu Prasad to make a statement here?

... (Interruptions)

SHRI INDRAJIT GUPTA : Since he is present in the House he can either confirm or deny what you have just stated from the Chair, namely that he gave the notice and that he wants to withdraw it. He can say that....

(Interruptions)

उपाध्यक्ष महोदय : नोटिस के साथ-साथ वक्तव्य भी शामिल होना चाहिए था जो उन्होंने नहीं दिया।

... (व्यवधान)

SHRI RAJESH PILOT : It was listed in the Business. ... (Interruptions)

MR. DEPUTY-SPEAKER: Shri Khurana is present in the House. If he wants to make any statement, he can make the statement.

... (Interruptions)

MR. DEPUTY-SPEAKER: I cannot insist him to make the statement.

मेजर जनरल भुवन चन्द्र खण्डूरी, एवीएसएम (गढ़वाल) : उपाध्यक्ष महोदय, बिहार के मामले में फर्जी वोट डालने की बात का क्या हुआ? कृपया सदन को इस बारे में बताया जाए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: I have called Shrimati Geeta Mukherjee.

... (Interruptions)

SHRIMATI GEETA MUKHERJEE (PANSKURA): Sir, it is the 8th of March today. I do not know how many of our colleagues know that it is an International Women's Day. If they know it... (Interruptions)

SHRI SOMNATH CHATTERJEE : Mr. Deputy-Speaker, Sir, it is a very serious matter.... (Interruptions)

MR. DEPUTY-SPEAKER: I have called Shrimati Geeta Mukherjee.

SHRI SOMNATH CHATTERJEE : With your kind permission, she has agreed to speak after me.

>SHRI RAJESH PILOT : You must clarify it. Since this was listed on Friday's List of Business, it has become the property of the House. Now he should either withdraw it giving reasons thereto or makes the statement. ... (Interruptions)

MR. DEPUTY-SPEAKER: I will verify it and let you know about it tomorrow.

>SHRI P. SHIV SHANKER (TENALI): Sir, I am on a point of order. I would like to read Rule 199 (2).

श्री प्रभुदयाल कठेरिया (फिरोजाबाद) : उपाध्यक्ष महोदय, यह हाउस जानना चाहता है

... (व्यवधान)

MR. DEPUTY-SPEAKER: I have already said that I will give my ruling tomorrow.

SHRI P. SHIV SHANKER : Sir, Rule 199(2) says:

"A copy of the statement shall be forwarded to Speaker and the Leader of the House at least one day in advance of the day on which it is made."

So, it is listed in the Business of the Day only when a copy of the statement is supplied to the Speaker. It means that a copy of the statement was supplied to you, otherwise it could not have been there in the Friday's List of

Business.... (Interruptions)

MR. DEPUTY-SPEAKER: May I react to it?

SHRI MOTILAL VORA (RAJNANDGAON): Shri Khurana is sitting in the House. We can ask him as to whether he is withdrawing it or not. Since it has been listed in the List of Business, he should withdraw it.... (Interruptions)

MR. DEPUTY-SPEAKER: I have already said that according to my information, though he has given a notice, the statement was not enclosed with it. I will come back to the House tomorrow.

... (Interruptions)

MR. DEPUTY-SPEAKER: Why are you raising it again?

... (Interruptions)

श्री लालू प्रसाद (मधेपुरा) : उपाध्यक्ष महोदय, आप हम लोगों की बात सुन लीजिये।

MR. DEPUTY-SPEAKER: I have now called Shrimati Geeta Mukherjee.

SHRI SOMNATH CHATTERJEE : Sir, she has agreed to give me the time.... (Interruptions)

>SHRI KHARABELA SWAIN (BALASORE): Sir, while the hon. Member has quoted one part of the rule, he has suppressed the other part.... (Interruptions) You had given him the opportunity to quote the Rule. I am also quoting the same Rule. Why are you not allowing me to quote?

MR. DEPUTY-SPEAKER: Please resume your seat. I have already given my ruling.

श्री अशोक प्रधान (खुर्जा) : उपाध्यक्ष जी, उधर से रूल कोट किया गया तो आपने सुना। अब श्री स्वाइन लोकसभा का नियम कोट कर रहे हैं, इनकी भी सुनिये।

SHRI KHARABELA SWAIN : Sir, I am also on a point of order. I would also like to quote the same Rule 199. The hon. Member has quoted Rule 199(2) and I wish to quote Rule 199(3) which says:

"There shall be no debate on such statement. But after it has been made, the Minister may make a statement pertinent thereto."

So, the hon. Member did not quote part (3) of Rule 199 which says that the Minister may or may not make the statement.

MR. DEPUTY-SPEAKER: You are talking about the statement. I have given my ruling. There is no point of order.

... (Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, may I take a minute?

SHRI AJIT KUMAR PANJA (CALCUTTA NORTH-EAST): How can he speak like this? Three times the Chair has called the name of Shrimati Geeta Mukherjee.

SHRI SOMNATH CHATTERJEE (BOLPUR): I have taken her permission.

SHRI AJIT KUMAR PANJA : Under which rule you would like to speak?

SHRI SOMNATH CHATTERJEE : Sir, if they are feeling upset, I will speak after her.

SHRIMATI GEETA MUKHERJEE : Hon. Deputy-Speaker, Sir, I am sorry that on such an occasion some hullabaloo has taken place.

MR. DEPUTY-SPEAKER: You can expect 'zero hour' in this kind of commotion.

SHRI RAJESH PILOT (DAUSA): Mr. Deputy-Speaker, Sir, I appeal to you that a few minutes back there was a discussion on Shri Madan Lal Khurana's statement and I supported a view of my colleague from this side that it had been listed in the List of Business on Friday. So, I supported the cause. But I just checked up the List of Business of Friday and it was not listed on that day. So, I appeal to you to withdraw my comment because it is a reflection on the Secretariat. So, that comment must be withdrawn from the record. ... (Interruptions)

MR. DEPUTY-SPEAKER: Let me dispose of that matter. I have mentioned in the House that I would come back to you tomorrow. Now, the position is this. He has already mentioned ...

... (Interruptions)

श्री मुलायम सिंह यादव (सम्भल): उपाध्यक्ष महोदय, सुन लीजिए, यह अलग इश्यू है। माननीय सोमनाथ चटर्जी जैसे वरिष्ठ नेता ने जो बात रखी है, यह गम्भीर मामला है। संविधान की हत्या होते-होते बची और संसद का पूरा का पूरा समय चला गया।

... (व्यवधान)

उपाध्यक्ष महोदय : यह क्या है? आप कहां बात कर रहे हैं?

... (व्यवधान)

श्री मुलायम सिंह यादव : असली मुद्दा यह है।

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)\*

MR. DEPUTY-SPEAKER: Shri Mulayam Singh Yadav, this is not the way. Nothing will go on record.

(Interruptions)\*

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\* Not Recorded.

SHRI INDRAJIT GUPTA (MIDNAPORE): Mr. Deputy-Speaker, Sir, I want to know from you as to who is to be held responsible for this waste of time of the Lok Sabha and waste of expenditure of the Lok Sabha, which was perpetrated here by the Government knowing full well that it is no use of getting it passed here because it will be defeated there. They should explain as to why they brought it here in the first place. It is only waste of time and waste of money of the House. Sir, this Government is the most irresponsible Government. ... (Interruptions)

SHRI SOMNATH CHATTERJEE : It is a disrespect to the Lok Sabha. ...